

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Application No. 313 of 2013 (SZ) (THC)  
(W.P. (C).No. 23606 of 2011, High Court of Kerala at Ernakulam)**

**Applicant(s)**

1.Krishnamoorthy Narayan @ N.K. Moorthy, Chairman, Karshaka Raksha Samithi, Anthinad Post, Kottayam District.

2.Chandran, Advocate, S/o. Narayanan Nair, Kizhakkeparmbil, Thodupuzha, Idukki District.

3.Baby Jospeh, S/o. K.O. Jospeh, Erattupetta, Kottayam District.

**Respondent(s)**

1.Union of India rep.by its Secretary, Ministry of Environment and Forests, New Delhi

2.Secretary to Government Ministry of Railways, New Delhi

3.The Chief Engineer (construction), Ernakulam Junction, Ernakulam

4. The General Manager, Southern Railway, Chennai

5. The Chief Engineer, Construction, Southern Railway, Thycaud, Thiruvananthapuram

6. State of Kerala rep.by Secretary, Department of Environment, Thiruvananthapuram

7. The Member Secretary, Central Empowered Committee constituted by the Supreme Court of India, C.G. O. Complex, New Delhi

**Legal Practitioners for Applicant(s)**

Mr. Rajan Vishnuraj and  
Shri Harish Vasudevan

**Legal practitioners for respondent(s)**

Mr. M.R.Gokul Krisnnan for R-1  
M/s.K. Muthamizhraj  
for R-2 to R-5  
Mrs. Rema Simirithi for R-6

Note of the Registry	Orders of the Tribunal
Order No. 4	Date: 5 <sup>th</sup> October, 2017

Learned counsel appearing for the applicant and the respondents are present.

The application is listed for final arguments.

As the Expert Member is not available, the final orders cannot be passed.

List the matter for final arguments on 30.10.2017.

.....J.M.  
(Justicec M.S. Nambiar)

